

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-227(PB)/2017

**IN THE MATTER OF:**

**M/s The Indure Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

**Vs.**

**M/s B. K. Coal Fields Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

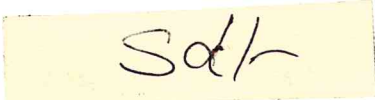
**For the APPLICANT / PETITIONER :-**

**For the RESPONDENT :-** Mr. Vivek Sibal, Advocate  
Ms. Pooja M. Saigal, Advocate

**For the Operational Creditor :-** Mr. Vipul Bandu, Advocate  
Mr. Tarun Mehta, Advocate  
Mr. Raghav Kakkar, Advocate

**ORDER**

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, at the joint request of the parties, the matter is posted for hearing on 28<sup>th</sup> August 2017.



**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**